

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.214- Cont. P/2(AHM) 2024
In
C.P.(IB)/251(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Gopal Trading Co.

.....Applicant

V/s

MatrushriFibers Pvt Ltd

.....Respondent

Order delivered on: 15/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Arjun Sheth, Advocate a/w.

: Mr. Rajiv Chawla, Advocate

For the Respondent : None

ORDER

(Hybrid Mode)

Cont. P/2(AHM) 2024

In pursuance of the order dated 15.04.2024, bailable warrant was issued by the Registry of this Tribunal to Mr. Gopal Jayantibhai Selani, who is the proprietor of the Gopal Trading Company, on 24.04.2024.

The Bailable Warrant was dispatched through speed posts to the Station House Officer (SHO) (Gondal) as well as the Superintendent of Police (SP) (Rajkot), which delivered on 29.04.2024 for execution to secure the personal appearance of Mr. Gopal Jayantibhai Selani for the date fixed for 05.06.2024. However, no report has been received either from the concerned Police Station or SP office, whether the warrants were executed or not by the concerned Police.

Therefore, we are constrained to issue a freshailable warrant against the Mr. Gopal Jayantibhai Selani in the matter, through Station House Office (SHO) (Gondal) and Senior Superintendent of Police (SSP) (Rajkot), by the Registry of this Tribunal, within a period of seven days and place on record the proof of dispatch.

Let a copy of this order also be served upon the concerned Inspector General of Police with request to ensure the execution of the warrant by deputing responsible officer and for submitting report.

Re-list on 23.08.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)